

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-08/2017/365/A

From :- Shri Utpal Rajkhowa,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Utpal Prasad,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the 12th January, 2024.

Sub:- **Restricted holiday.**

Ref:- Your letter No. FCB/15/Admin/2024/42 Dated 08.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 17.01.2024, along with station leave permission, with the official vehicle at own cost, from the evening of 12.01.2024 till the morning of 18.01.2024.** The Counsellor, Family Court, Barpeta, in his absence, the C.J.M, Barpeta, and in her absence, the in-charge C.J.M, Barpeta will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-
REGISTRAR (VIGILANCE)

Memo No. HC.VII-08/2017/366-367/A, dated 12.01.2024

Copy to:

- ✓ 1. The Chief Judicial Magistrate, Barpeta.
- ✓ 2. The Project Manager, Gauhati High Court.

Sd/-
12/1/24
REGISTRAR (VIGILANCE)
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